Directorate General of Foreign Trade Udyog Bhawan DES-V Section

The Meeting No.04/AM-19 dated 24.05.2018 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

Department
AEPC
DIPP
AT&DC
DGFT
DGFT
Name of the representatives and their designation Shri J.D. Giri, Vice President Shri Nand Lal, Consultant Dr. Ram Asrey Lal, Sr. General Manager Shri S.K.Mohapatra, DDG Shri Vinod Kumar Kashyap, FTDO

At the outset the Minutes of NC-V Meeting No.03/AM-19 dated 10.05.2018 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. No. 04/AM-19 dated 24.05.2018 was taken up for discussion in meeting and the decision taken in respect of each case is enumerated below:

enumerated below.	7 1 2 1 2 1 2 1 2 1 2 1 2 1 2 1 2 1 2 1
MEETING NUMBER	: 4/84-ALC3/2018 MEETING DATE : 24.05.2018
MEETING NOMBER	21. 12

Case No.:3/23/84-ALC3/2016	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
HQ File:01/84/050/00448/AM17/	RLA File :07/24/040/00146/AM16/	Lic.No/Date:0710108689 04.09.2015	Defer Date: 21.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the applicant to categories his export product on the various input used e.g. if a Woven Fabric contain Filature, Cotton, Linen Viscose, Lurex etc. as the case may be export product category may be mentioned as Woven Fabric containing Silk, Cotton, Silk (Filature), Cotton Yarn, Linen Yarn, Viscose Yarn (PFY/PSF), Lurex etc. and on that basis Norms Committee would allow the wastage on the content of each input in the Export Product. The inputs used/requested may also be mentioned against each export product as per representation submitted in 19.07.2017 the applicant has stated that they made an exit from EOU, SEZ category in November, 2015. However, their AA No. 0710108689 was applied in July and taken in September, 2015 as mentioned by the applicant. This aspect may also be clarified by the applicant. The case stands deferred for re-listing on 21.06.2018.

	Case No.:6/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
2	HQ File	RLA File	Lic.No/Date:0710109602	Defer Date:
	:01/84/050/00474/AM17/	:07/24/040/00417/AM16/	30.03.2016	21.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm with request to bring the CAD and sample export product for examination of the case. The case stands deferred for re-listing on 21.06.2018.

	Case No.:14/4/84-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
3	HQ File:01/84/050/00041/AM18/	RLA File :05/23/040/00082/AM17/	Lic.No/Date:0510398597 24.05.2016	Defer Date: 21.06.2018

V

D

L

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm with request to bring the CAD and sample export product for examination of the case. The case stands deferred for re-listing on 21.06.2018.

Case No.:5/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File	RLA File	Lic.No/Date:0710109881	
:01/84/050/00473/AM17/	:07/24/040/00060/AM17/	27.05.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as per written comments O/o TC, Mumbai vide their letter No. 47(85)RMG-2017/NC/Bharat/113-114 dated 23.04.2018 as under :

6 Silk dyed fabric	1.97 Sq Mtrs pe
m CDC69 - GSM +/- width 112 cm, % Silk Fabric 8mm	1.17 Sq Mtrs pe
	% Silk Fabric 8mm utai 35 GSM +/-10% th 137cm

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:4/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
5	HQ File:01/84/050/00472/AM17/	RLA File :07/24/040/00051/AM17/	Lic.No/Date:0710109911 06.06.2016	Defer Date: 21.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm with request to bring the CAD and sample export product for examination of the case. The case stands deferred for re-listing on 21.06.2018.

	Case No.:26/19/84-ALC3/2016	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:4/84- ALC3/2018 24.05.2018	Rejected
6	HQ File :01/84/050/00337/AM17/	RLA File :03/95/040/00295/AM17/	Lic.No/Date:0310806649 27.07.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that Pet Bottle Scrap is banned item as per Policy. Accordingly, Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:23/13/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
7	HQ File :01/84/050/00254/AM17/	:35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	This ago

Decision : Committee considered the case as per agenda along with other relevant papers. This case had been referred to the O/o Textile Commissioner, Mumbai for their technical comments. However,

Rod

B

In.

it is observed that inspite of repeated reminders even at Senior Level, O/o Textile Commissioner, Mumbai has failed to respond. This has caused undue delay in taking a final decision in this case. Accordingly, Committee examined the matter and decided to **ratify** the norms for the above advance Authorisation as applied for. Firm is requested to properly maintain the documents / records e.g. item wise Production and Consumption records of the export item under this advance authorisation as record shall be audited by a joint team of officers after a period of six months from the date of publication of this Minute on the website of DGFT.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:9/19/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510399651	Defer Date 21.06.2018
:01/84/050/00320/AM17/	:05/23/040/00262/AM17/	08.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing and with direction to bring stagewise wastage of inputs and sample export product, however, no response received from the firm. Committee decided to allow another opportunity. The case stands deferred for re-listing on 21.06.2018.

	Case No.:1/21/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
9	HQ File :01/84/050/00406/AM17/	RLA File :08/24/040/00265/AM17/	Lic.No/Date:0810138809 05.10.2016	Defer Date: 07.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing and with direction to bring the process flow chart, stagewise wastage of inputs and sample export product. As per firm's request hearing is deferred to 07.06.2018. The case stands deferred for re-listing on 07.06.2018.

Case No.:19/25/84-ALC3/2016	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310810241	Defer Date: 21.06.2018
10 :01/84/050/00487/AM17/	:03/94/040/00874/AM17/	02.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case was referred to TC, Mumbai for Comments, however, Committee has asked the firm to furnish the stagewise wastage with justification and defer the case. Committee decided to send a reminder and defer the case. The case stands deferred for re-listing on 21.06.2018.

Case No.:20/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File	RLA File	Lic.No/Date:3510045101	
:01/84/050/00488/AM17/	:35/24/040/00048/AM17/	31.01.2017	

Decision: Committee considered the case as per agenda along with other relevant papers. This case had been referred to the O/o Textile Commissioner, Mumbai for their technical comments. However, it is observed that inspite of repeated reminders even at Senior Level, O/o Textile Commissioner, Mumbai has failed to respond. This has caused undue delay in taking a final decision in this

Vis

5

case. Accordingly, Committee examined the matter and decided to **ratify** the norms for the above advance Authorisation as applied for. Firm is requested to properly maintain the documents / records e.g. item wise Production and Consumption records of the export item under this advance authorisation as record shall be audited by a joint team of officers after a period of six months from the date of publication of this Minute on the website of DGFT.

RA concerned may take necessary action subject to compliance of other usual conditions.

Cuse I toll - I	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File	RLA File	Lic.No/Date:3510045100	
:01/84/050/00492/AM17/	:35/24/040/00038/AM17/	31.01.2017	

Decision: Committee considered the case as per agenda along with other relevant papers. This case had been referred to the O/o Textile Commissioner, Mumbai for their technical comments. However, it is observed that inspite of repeated reminders even at Senior Level, O/o Textile Commissioner, Mumbai has failed to respond. This has caused undue delay in taking a final decision in this case. Accordingly, Committee examined the matter and decided to ratify the norms for the above advance Authorisation as applied for. Firm is requested to properly maintain the documents / records e.g. item wise Production and Consumption records of the export item under this advance authorisation as record shall be audited by a joint team of officers after a period of six months from the date of publication of this Minute on the website of DGFT.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:2/25/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
	HQ File 3:01/84/050/00470/AM17/	RLA File :05/23/040/00518/AM17/	Lic.No/Date:0510401491 03.02.2017	Defer Date: 21.06.2018
13		.03/23/010/0001		and noted

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing and with direction to bring stagewise wastage of inputs and sample export product, however, no response received from the firm. Committee decided to allow another opportunity. The case stands deferred for re-listing on 21.06.2018.

Case No.:49/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
HQ File 14:01/84/050/00517/AM17/	RLA File :06/24/040/00041/AM17/	Lic.No/Date:0610038555 03.02.2017	Defer Date: 21.06.2018
14 :01/84/050/0051//AM11//	.00/21/010/000	And the second s	and noted

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 21.06.2018.

SUPERHOUSE Meet No/Date:4/8 ALC3/2018 24.05.2018	Deferred
Lic.No/Date:0610 00039/AM17/ 06.02.2017	0038556 Defer Date: 21.06.2018
-	Lic.No/Date:061

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted

V

85

that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 21.06.2018.

Case No.:23/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File	RLA File	Lic.No/Date:3510045113	
:01/84/050/00491/AM17/	:35/24/040/00054/AM17/	16.02.2017	

Decision: Committee considered the case as per agenda along with other relevant papers. This case had been referred to the O/o Textile Commissioner, Mumbai for their technical comments. However, it is observed that inspite of repeated reminders even at Senior Level, O/o Textile Commissioner, Mumbai has failed to respond. This has caused undue delay in taking a final decision in this case. Accordingly, Committee examined the matter and decided to ratify the norms for the above advance Authorisation as applied for. Firm is requested to properly maintain the documents / records e.g. item wise Production and Consumption records of the export item under this advance authorisation as record shall be audited by a joint team of officers after a period of six months from the date of publication of this Minute on the website of DGFT.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:28/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File	RLA File	Lic.No/Date:3510045114	
:01/84/050/00496/AM17/	:35/24/040/00053/AM17/	16.02.2017	

Decision: Committee considered the case as per agenda along with other relevant papers. This case had been referred to the O/o Textile Commissioner, Mumbai for their technical comments. However, it is observed that inspite of repeated reminders even at Senior Level, O/o Textile Commissioner, Mumbai has failed to respond. This has caused undue delay in taking a final decision in this case. Accordingly, Committee examined the matter and decided to ratify the norms for the above advance Authorisation as applied for. Firm is requested to properly maintain the documents / records e.g. item wise Production and Consumption records of the export item under this advance authorisation as record shall be audited by a joint team of officers after a period of six months from the date of publication of this Minute on the website of DGFT.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:7/4/84-ALC3/2017	Party Name: AUGUSTAN KNITWEAR PVT LTD	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
HQ File :01/84/050/00034/AM18/	RLA File :32/24/040/00042/AM17/	Lic.No/Date:3210078129 20.03.2017	Defer Date: 21.06.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was sked to furnish the CAD, Sketch of the export product. Committee note that firm not furnished CAD of the Export Product. Committee again decided to decide to ask the firm to CAD export product with requirement of each input in Square meters required in the export product. The case stands deferred for re-listing on 21.06.2018.

Case No.:19/4/84-ALC3/2017	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
----------------------------	-----------------------------------	---	---------------------

M

B 5



HQ File RLA File Lic.No/Date:0510402418 Defer Date: :01/84/050/00046/AM18/ :05/23/040/00030/AM18/ 02.05.2017 21.06.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that Committee had asked attend the hearing alongwith sample export item 2 and 3 alongwith CAD. Committee decided to allow one more chance. The case stands deferred for re-listing on 21.06.2018.

Case No.:2/6/84-ALC3/2017	Party Name:BHARAT EXPORTS	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File	RLA File	Lic.No/Date:0610038621	
:01/84/050/00050/AM18/	:06/24/040/00007/AM18/	16.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that representative submitted the sample export product and CAD, Laymarker alongwith calculation of import made. Accordingly, Committee after due deliberation decided to **ratify** the norms for the above advance authorization on one time basis as under:

Export Product: Long Boot Made from Artificial Leather

S. No.	Import Item	Quantity allowed in Yard
1.	HF 5035 Embossed PU Leather with various color 0.9MM52"	2062.97 Yard
2.	HF 5035 Artificial Leather PU Leather with various color 0.9MM52"	1658.57 Yard
3.	HF0811-03Lining PU 0.6MM52"	1638.09 Yard
4.	LH Microfibre Lining 0.1MM52"	2856.43 Yard
5.	TPU with Canvas Backing	Net to Net
6.	423 Nail 23 MM	500 Yard
7.	ABS Heel with Top Lift in 3 Sizes in various color	96 Kg
8.	Nylon Zip	Net+1%
9.	Zip Lock	Net+1%

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:15/10/84-ALC3/2017	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date:4/84-ALC3/2018 24.05.2018	Closed
HQ File	RLA File	Lic.No/Date:0210207693	
:01/84/050/00118/AM18/	:02/24/040/00057/AM18/	16.06.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and heard representative appeared for the personal hearing, whom informed that they have surrendered the above advance authorisation due to cancellation of the order by the buyers. Accordingly. NC decided to close the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:22/8/84-ALC3/2017	PVT. LTD.	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved	
	HO File	RLA File	Lic.No/Date:0510403285	

M

20

K

la

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for as per CAD for Export Item i. Girls Skirt (Style No.188399-7613 & 754540-7613) 2. Babies Garments (Skirt)-(Style No.188399-7613 & 75440-7613). GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.

	Case No.:5/12/84-ALC3/2017	Party Name:C.L. INTERNATIONAL	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
22	HQ File :01/84/050/00144/AM18/	RLA File: 05/23/040/00149/AM18/	Lic.No/Date:0510403361 07.07.2017	Defer Date: 21.06.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted reply of the firm dated 17.04.2018 received and same has been forwarded to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 21.06.2018.

Case No.:21/24/84-ALC3/2017	se No.:21/24/84-ALC3/2017 Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED		Status: Deferred
HQ File	RLA File	Lic.No/Date:0710112111	Defer Date: 21.06.2018
:01/84/050/00318/AM18/	:07/24/040/00163/AM18/	07.09.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing and with direction to bring CAD and details of each input in the export product, however, no response received from the firm. Committee decided to allow another opportunity. The case stands deferred for re-listing on 21.06.2018.

Case No.:24/24/84-ALC3/2017	Party Name:SHRI SHIV SHAKTI PRINTS AND FABRICS	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:3310030413	Defer Date: 21.06.2018
25 :01/84/050/00321/AM18/	:33/24/040/00009/AM18/	04.12.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing and with direction to bring stagewise wastage of inputs and sample export product, however, no response received from the firm. Committee decided to allow another opportunity. The case stands deferred for re-listing on 21.06.2018.

Case No.:19/26/84-ALC3/2017	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:3410043756	Defer Date: 21.06.2018
26 :01/84/050/00403/AM18/	:34/24/040/00264/AM18/	28.12.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 21.06.2018.

27 Case No.:4/24/84-ALC3/2017

Party Name: MANJUSREE DAS Meet No/Date: 4/84-

Status:

Vid





		ALC3/2018 24.05.2018	Deferred
HQ File:01/84/050/00301/AM18/	RLA File :02/24/040/00155/AM18/	Lic.No/Date:0210208098 04.01.2018	Defer Date: 21.06.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the following information:

- i. Manufacturing process indicating stage wise wastage of raw materials.
- ii. Import content in the each export product separately.
- iii. Complete calculation for requirement of import item in export product.

The case stands deferred for re-listing on 21.06.2018.

Case No.:1/24/84-ALC3/2017	Party Name: RESPONSIVE INDUSTRIES LTD	Mect No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File	RLA File	Lic.No/Date:0310818308	
:01/84/050/00298/AM18/	:03/95/040/00836/AM18/	08.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and taking cue from SION H-268 decided to ratify the norms for the above advance authorisation as under:

	Item of Export	Quantity (in Sqm.)	Item of Import	Quantity per piece (in kg)
	Fabric	5000000	1. PVC RESIN	0.825
3	Coated/		2. PVC PLASTICISER	0.232
	Bounding		3. Relevant TITANIUM DIOXIDE	0.032
	with PVC		4. STABLIZER	0.0088
	With T V C		5. BLOWING/FOAMING AGENT	0.0140
			6. RELEASE PAPER (155-240 GMS/SQM)	0.04389
			7. YARN (POLYESTER/COTTON VISCOSE)(1.06Kg/KG	1.06Kg/Kg of respective item contained in the export product.

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:7/24/84-ALC3/2017	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File:01/84/050/00304/AM18/	RLA File :05/23/040/00395/AM18/	Lic.No/Date:0510405318 11.01.2018	and notar

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that reply of the firm received. Accordingly, Committee decided to **ratify** the norms for the above advance authorisation as under :

Sl.No.	Export Item	Quantity Allowed
1.	Ladies Dress made 100% Polyester Woven Dyed Fabric	
2.	Ladies Top made 100% Polyester Woven Dyed Fabric Width 56"	2.44SQM per piece

My

× 8



GSM Should match in import and export.

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:12/24/84-ALC3/2017	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0410163903	Defer Date: 21.06.2018
:01/84/050/00309/AM18/	:04/24/040/00210/AM18/	16.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 21.06.2018.

Case No.:9/26/84-ALC3/2017	Party Name: ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File :01/84/050/00393/AM18/	RLA File :03/94/040/00770/AM18/	Lic.No/Date:0310818630 19.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has given import content of the raw material in the export product. Based on the Chartered Engineer's Certificate & the additional information furnished by the firm, the Committee decided to **ratify** the norms for the above advance authorisation as per DIPP written comments vide their F. No. 7/131/2018-TSW dated 09.05.2018 as under:

1. Export item:

31

Item of Export	Quantity (numbers)	Item of Import	Quantity recommended for unit production
Suitcase Made of PP (Expandable-	14000	1. Polypropylene Co-polymer (BD265MO, BJ368MO, BE961MO, PP7033E3)	2.376 kgs
77 CM)		2. Slider (Size Specification: - No. 5)	Net to net
, , , , , , , , , , , , , , , , , , , ,		3. Slider (Size Specification: - No. 8)	Net to net
		4. Slider (Size Specification: - No. 8)	Net to net
		(Straight)	
	=	5. Zipper (Size Specification: - No. 5)	Net +2%
		6. Zipper (Size Specification: - No. 8)	Net +2%
		7. PU Coated Polyester Fabric (80 GSM)	1.9404 sq. meter
		8. TSA Lock	Net to net
		9. Wheels	Net to net
		10. Pull Handle	Net to net
		11. Logo Plate	Net to net

2. Export item:

Item of Export	Quantity (numbers)	Item of Import	Quantity recommended for unit production
Suitcase Made of PP	13500	1. Polypropylene Co-polymer (BD265MO, BJ368MO,	1.837 kGS

Vol

1 9

(Expandable-	8	BE961MO, PP7033E3)	
67 CM)		2. Slider (Size Specification: - No. 5)	Net to net
,		3. Slider (Size Specification: - No. 8)	Net to net
		4. Slider (Size Specification: - No. 8) (Straight	Net to net
		5. Zipper (Size Specification: - No. 5)	Net +2%
		6. Zipper (Size Specification: - No. 8)	Net +2%
		7. PU Coated Polyester Fabric (80 GSM)	1.4696 sq. meter
		8. TSA Lock	Net to net
		9. Wheels	Net to net
		10. Pull Handle	Net to net
		11. Logo plate	Net to net

3. Export Item

Item of Export	Quantity (numbers)	Item of Import	Quantity recommended for unit production
Suitcase Made of PP	17500	1. Polypropylene Co-polymer (BD265MO, BJ368MO, BE961MO, PP7033E3)	1.001 kGS
(Expandable-		2. Slider (Size Specification: - No. 5)	Net to net
55 CM)	2	3. Slider (Size Specification: - No. 8)	Net to net
		4. Slider (Size Specification: - No. 8) (Straight)	Net to net
		5. Zipper (Size Specification: - No. 5)	Net +2%
	1 2 2	6. Zipper (Size Specification: - No. 8)	Net +2%
		7. PU Coated Polyester Fabric (80 GSM)	1.0571 sq. meter
		8. TSA Lock	Net to net
		9. Wheels	Net to net
		10. Pull Handle	Net to net
		11. Logo Plate	Net to net

RA concerned to take further necessary action subject to compliance of other usual conditions.

	Case No.:39/24/84-ALC3/2017	Party Name:GOKUL POLYMERS PVT LTD	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
32	HQ File :01/84/050/00336/AM18/	RLA File :05/23/040/00417/AM18/	Lic.No/Date:0510405435 24.01.2018	Defer Date: 21.06.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 21.06.2018.

Case No.:14/4/84-ALC3/2018	Party Name:SAFE FLEX INTERNATIONAL LTD.,	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File :01/84/050/00066/AM19/	RLA File :56/24/040/00005/AM18/	Lic.No/Date:5610005332 24.01.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and

Wy.

10 10

decided to **ratify** the norms for the above advance authorisation allowing the wastage of 10%. RA concerned to take further necessary action subject to compliance of other usual conditions.

	Case No.:46/24/84-ALC3/2017	Party Name: V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
34	HQ File :01/84/050/00343/AM18/	TCL. I I II O	Lic.No/Date:3210078380 29.01.2018	Defer Date: 21.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 21.06.2018.

Case No.:45/24/84-ALC3/2017	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
HQ File :01/84/050/00342/AM18/	RLA File :02/24/040/00173/AM18/	Lic.No/Date:0210208177 30.01.2018	Defer Date 21.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the item wise calculation of quantity/weight of each input in each of the export product and sample of the each export item alongwith stage wise wastage for each export product. No reply received from the firm, Committee decided to send a reminder and defer the case. The case stands deferred for re-listing on 21.06.2018.

	Case No.:10/25/84-ALC3/2017	Party Name: REAL KNIT FASHION	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
36	HQ File :01/84/050/00362/AM18/	RLA File :32/24/040/00046/AM18/	Lic.No/Date:3210078387 02.02.2018	Defer Date: 21.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish CAD and sample export product for examination of the case. The case stands deferred for re-listing on 21.06.2018.

Case No.:13/4/84-ALC3/2018	Party Name:SAFE FLEX INTERNATIONAL LTD.,	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File	RLA File	Lic.No/Date:5610005343	
37 :01/84/050/00065/AM19/	:56/24/040/00042/AM18/	02.02.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation allowing the wastage of 10%. RA concerned to take further necessary action subject to compliance of other usual conditions.

	Case No.:8/25/84-ALC3/2017	Party Name:BASANT INDIA INC	Meet No/Date:4/84-ALC3/2018 24.05.2018	Status: Deferred
38	HQ File :01/84/050/00360/AM18/	RLA File :05/23/040/00436/AM18/	Lic.No/Date:0510405542 06.02.2018	Defer Date: 21.06.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish CAD and sample export product for examination of he case. The case







Case No.:10/26/84- ALC3/2017	Party Name: ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:4/84-ALC3/2018 24.05.2018	Approved
HQ File	RLA File	Lic.No/Date:0310818923	
:01/84/050/00394/AM18/	:03/94/040/00876/AM18/	06.02.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has given import content of the raw material in the export product. Based on the Chartered Engineer's Certificate & the additional information furnished by the firm, the Committee decided to **ratify** the norms for the above advance authorisation as per DIPP written comments vide their F. No. 7/131/2018-TSW dated 09.05.2018 as under:

1. Export item:

Item of Export	Quantity (numbers)	Item of Import	Quantity recommended for unit production
Suitcase Made of PP	12000	1. Polypropylene Co-polymer (BD265MO, BJ368MO, BE961MO, PP7033E3)	2.376 kgs
(Expandable-		2. Slider (Size Specification: - No. 5)	Net to net
77 CM)	in .	3. Slider (Size Specification: - No. 8)	Net to net
		4. Slider (Size Specification: - No. 8) (Straight)	Net to net
		5. Zipper (Size Specification: - No. 5)	Net +2%
		6. Zipper (Size Specification: - No. 8)	Net +2%
		7. PU Coated Polyester Fabric (Lining) (GSM 80+/-10%)	1.9404 sq. meter
		8. TSA Lock	Net to net
		9. Wheels	Net to net
	1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 -	10. Pull Handle	Net to net
		11. Logo Plate	Net to net

2. Export item:

39

Item of Export	Quantity (numbers)	Item of Import	Quantity recommended for unit production
Suitcase Made of PP	5000	1. Polypropylene Co-polymer (BD265MO, BJ368MO, BE961MO, PP7033E3)	1.837 kgs
Expandable		2. Slider (Size Specification: - No. 5)	Net to net
(67 CM)		3. Slider (Size Specification: - No. 8)	Net to net
		4. Slider (Size Specification: - No. 8) (Straight)	Net to net
		5. Zipper (Size Specification: - No. 5)	Net +2%
		6. Zipper (Size Specification: - No. 8)	Net +2%
		7. PU Coated Polyester Fabric (Lining) (GSM 80+/-10%)	1.4696 sq. meter
		8. TSA Lock	Net to net
		9. Wheels	Net to net

VI

X 12



10. Pull Handle	Net to net
11. Logo Plate	Net to net

3. Export item:

Item of Export	Quantity (numbers)	Item of Import	Quantity recommended for unit production
Suitcase 5000 Made of PP	5000	1. Polypropylene Co-polymer (BD265MO, BJ368MO, BE961MO, PP7033E3)	1.001 kGS
Expandable		2. Slider (Size Specification: - No. 5)	Net to net
(55 CM)		3. Slider (Size Specification: - No. 8)	Net to net
		4. Slider (Size Specification: - No. 8) (Straight)	Net to net
		5. Zipper (Size Specification: - No. 5)	Net +2%
		6. Zipper (Size Specification: - No. 8)	Net +2%
		7. PU Coated Polyester Fabric (Lining) (GSM 80+/-10%)	1.0571 Sq. meter
		8. TSA Lock	Net to net
		9. Wheels	Net to net
		10. Pull Handle	Net to net
		11. Logo Plate	Net to net

RA concerned to take further necessary action subject to compliance of other usual conditions.

	Case No.:2/1/84-ALC3/2018	Party Name:D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
40	HQ File :01/84/050/00002/AM19/	RLA File :03/94/040/00899/AM18/	Lic.No/Date:0310818933 06.02.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for. GSM should match in import and export.

RA concerned to take further necessary action subject to compliance of other usual conditions.

	Case No.:25/25/84-ALC3/2017	Party Name:R. K. HANDLOOM ACCESSORIES PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
41	HQ File :01/84/050/00377/AM18/	RLA File :05/24/040/00560/AM18/	Lic.No/Date:0510405590 08.02.2018	Defer Date: 21.06.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the sample export product. Committee decided to send a reminder and defer the case. The case stands deferred for re-listing on 21.06.2018.

Case No.:8/26/84-ALC3/2017	Party Name: ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File :01/84/050/00392/AM18/	RLA File :03/94/040/00892/AM18/	Lic.No/Date:0310819066 09.02.2018	







Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm has given import content of the raw material in the export product. Based on the Chartered Engineer's Certificate & the additional information furnished by the firm, the Committee decided to **ratify** the norms for the above advance authorisation as per DIPP written comments vide their F. No. 7/131/2018-TSW dated 09.05.2018 as under:

1. Export item:

Item of Export	Quantity (numbers)	Item of Import	Quantity recommended for unit production
Suitcase Made of PP	20000	1.Polypropylene (Co-polymer Moulding Grade)	1.3335 kgs
(Non		2.Slider (Size Specification: - No. 5)	Net to net
Expandable)		3. Slider (Size Specification: - No. 8)	Net to net
(55 CM)		4. Zipper (Size Specification: - No. 5)	Net +2%
		5.Zipper (Size Specification: - No. 8)	Net +2%
		6.PU Coated Polyester Fabric (Lining) (GSM 80+/-10%)	1.232 Sq. meter
		7.TSA Lock	Net to net
		8. Wheels	Net to net
		9.Pull Handle	Net to net

2. Export item:

Item of Export	Quantity (numbers)	Item of Import	Quantity recommended for unit production
Suitcase Made of PP	12500	1.Polypropylene (Co-polymer Moulding Grade)	1.9635 kgs
(Non		2.Slider (Size Specification: - No. 5)	Net to net
Expandable)		3. Slider (Size Specification: - No. 8)	Net to net
(66 CM)		4. Zipper (Size Specification: - No. 5)	Net +2%
		5.Zipper (Size Specification: - No. 8)	Net +2%
		6.PU Coated Polyester Fabric (Lining) (GSM 80+/-10%)	1.463 . meter
		7.TSA Lock	Net to net
		8. Wheels	Net to net
		9.Pull Handle	Net to net

3. Export item:

Item of Export	Quantity (numbers)	Item of Import	Quantity recommended for unit production
Suitcase Made of PP	17500	1.Polypropylene (Co-polymer Moulding Grade)	2.3835
(Non		2.Slider (Size Specification: - No. 5)	Net to net
Expandable)		3.Slider (Size Specification: - No. 8)	Net to net
(75 CM)		4. Zipper (Size Specification: - No. 5)	Net +2%
		5.Zipper (Size Specification: - No. 8)	Net +2%
		6.PU Coated Polyester Fabric (Lining) (GSM 80+/-10%)	1.991 Sq. meter
		7.TSA Lock	Net to net
		8. Wheels	Net to net

VI-

¥ 14



8.Pull Handle	Net to net
on an manare	

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:11/26/84- ALC3/2017	Party Name: ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File :01/84/050/00395/AM18/	RLA File :03/94/040/00895/AM18/	Lic.No/Date:0310819065 09.02.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has given import content of the raw material in the export product. Based on the Chartered Engineer's Certificate & the additional information furnished by the firm, the Committee decided to **ratify** the norms for the above advance authorisation as per DIPP written comments vide their F. No. 7/131/2018-TSW dated 09.05.2018 as under:

1. Export item:

Item of Export	Quantity (numbers)	Item of Import	Quantity recommended for unit production
Suitcase Made of PP	20000	1. Polypropylene (Co-polymer Moulding Grade)	1.3335 kgs
(Non		2.Slider (Size Specification: - No. 5)	Net to net
Expandable)		3.Slider (Size Specification: - No. 8)	Net to net
(55 CM)		4. Zipper (Size Specification: - No. 5)	Net +2%
		5.Zipper (Size Specification: - No. 8)	Net +2%
		6.PU Coated Polyester Fabric (Lining) (GSM 80+/-10%)	1.232 Sq. meter
		7.TSA Lock	Net to net
		8. Wheels	Net to net
		9.Pull Handle	Net to net

2 Export item:

43

Item of Export	Quantity (numbers)	Item of Import	Quantity recommended for unit production
Suitcase Made of PP	12500	1.Polypropylene (Co-polymer Moulding Grade)	1.9635
(Non		2.Slider (Size Specification: - No. 5)	Net to net
Expandable)		3. Slider (Size Specification: - No. 8)	Net to net
(66 CM)		4. Zipper (Size Specification: - No. 5)	Net +2%
		5.Zipper (Size Specification: - No. 8)	Net +2%
	6.PU Coated Polyester Fabric (Lining) (GSM 80+/-10%)	1.463 Sq. meter	
		7.TSA Lock	Net to net
		8. Wheels	Net to net
		9.Pull Handle	Net to net

3. Export item:

Item of	Quantity	Item of Import	Quantity
Export	(numbers)	•	recommended for
	,		unit production

M

£ 15

Suitcase	17500	1.Polypropylene (Co-polymer Moulding	2.3835
Made of PP		Grade)	
(Non		2.Slider (Size Specification: - No. 5)	Net to net
Expandable)		3.Slider (Size Specification: - No. 8)	Net to net
(75 CM)		4. Zipper (Size Specification: - No. 5)	Net +2%
		5. Zipper (Size Specification: - No. 8)	Net +2%
		6.PU Coated Polyester Fabric (Lining) (GSM 80+/-10%)	1.991 Sq. meter
		7.TSA Lock	Net to net
		8.Wheels	Net to net
		9.Pull Handle	Net to net

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:48/24/84- ALC3/2017	Party Name: REAL KNIT FASHION	Meet No/Date:4/84-ALC3/2018 24.05.2018	Status: Deferred
HQ File :01/84/050/00345/AM18/	RLA File :32/24/040/00051/AM18/	E10.140/ Date.52100/010	Defer Date: 21.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm has been requested to provide the net weight of the inputs item no.1 and consumption claimed being knitted fabric. Committee decided to send a reminder and defer the case. The case stands deferred for re-listing on 21.06.2018.

Case No.:16/25/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File :01/84/050/00368/AM18/	RLA File :05/23/040/00447/AM18/	Lic.No/Date:0510405617 12.02.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for as per CAD (Style No.469667, 472983, 470195, 472988, 472981). GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:28/25/84	4-ALC3/2017	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
HQ File :01/84/050/00380/	/AM18/	RLA File :05/24/040/00565/AM18/	Lic.No/Date:0510405620 12.02.2018	Defer Date: 21.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm furnish the CAD, Sketch, measurement chart export product for examination of the case. The case stands deferred for re-listing on 21.06.2018.

Case No.:16/3/84- ALC3/2018	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File:01/84/050/00030/AM19/	RLA File :32/24/040/00050/AM18/	Lic.No/Date:3210078400 12.02.2018	

M

25 16

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for. RA concerned to take further necessary action subject to compliance of other usual

Case No.:27/25/84- ALC3/2017	Party Name:MAGNOLIA MARTINIQUE CLOTHING PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File	RLA File	Lic.No/Date:0510405640	
8 :01/84/050/00379/AM18/	:05/24/040/00580/AM18/	13.02.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for as per CAD. GSM should match in import and export.

RA concerned to take further necessary action subject to compliance of other usual

	Case No.:12/25/84-ALC3/2017	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
49	HQ File :01/84/050/00364/AM18/	RLA File :05/24/040/00583/AM18/	Lic.No/Date:0510405651 16.02.2018	Defer Date: 21.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm and request to bring CAD and sample export product for examination of the case. The case stands deferred for re-listing on 21.06.2018.

	Case No.:9/25/84-ALC3/2017	Party Name:PEE AAA IMPEX,	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
50	HQ File :01/84/050/00361/AM18/	RLA File :32/24/040/00052/AM18/	Lic.No/Date:3210078408 20.02.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for. RA concerned to take further necessary action subject to compliance of other usual

	Case No.:3/1/84-ALC3/2018	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.		Approved
51	HQ File :01/84/050/00003/AM19/	RLA File :02/24/040/00180/AM18/	Lic.No/Date:0210208228 21.02.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation allowing wastage of 5%. RA concerned to take further necessary action subject to compliance of other usual

Case No.:2/25/84-ALC3/2017	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
52 HQ File	RLA File	Lic.No/Date:3210078412	
:01/84/050/00354/AM18/	:32/24/040/00053/AM18/	22.02.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and

M

45 17

In

decided to **ratify** the norms for the above advance authorisation as applied for. RA concerned to take further necessary action subject to compliance of other usual

Case No.:4/2/84-ALC3/2018	Party Name: ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File	RLA File	Lic.No/Date:0310819345	
:01/84/050/00010/AM19/	:03/94/040/00948/AM18/	22.02.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has given import content of the raw material in the export product. Based on the Chartered Engineer's Certificate & the additional information furnished by the firm, the Committee decided to **ratify** the norms for the above advance authorisation as per DIPP written comments vide their F. No. 7/131/2018-TSW dated 09.05.2018 as under:

1.Export item:

Item of Export	Quantity (numbers)	Item of Import	Quantity recommended for unit production																			
Suitcase Made of PP (Octolite	16000	1. Polypropylene Co-polymer (BD265MO, BJ368MO, BE961MO,PP7033E3)	1.18 kgs																			
Expandable) (55 cm)	2. PU Coated Polyester Fabric (Lining) (GSM 80+/-10%)	1.32 Sq.Mt																				
		3. Zipper No 5	Net +2%																			
		= -	5. Pull h		Net to net																	
						= =			= = ,,,	= =										= =	5. Pull handle	Net to net
				6. Wheels	Net to net																	
		7. TSA Lock	Net to net																			
		8. Zipper No 8	Net +2%																			
		9. Slider No 8	Net to net																			
		10. TPE Beading	Net +2%																			
		11. Metal Logo	Net to net																			

2. Export item:

Item of Export	Quantity (numbers)	Item of Import	Quantity recommended for unit production.
Suitcase Made of PP	11500	1. Polypropylene Co-polymer (BD265MO, BJ368MO, BE961MO,PP7033E3)	2.7547 kgs
(Octolite Expandable)		2. PU Coated Polyester Fabric (Lining) (GSM 80+/-10%)	2.5558 sq. meter
(68cm)		3. Zipper No 5	Net +2%
		4. Slider No 5	Net to net
		5. Pull handle	Net to net
		6. Wheels	Net to net
	7. TSA Lock	Net to net	
		8. Zipper No 8	Net +2%
		9. Slider No 8	Net to net
		10. TPE Beading	Net +2%
		11. Metal Logo	Net to net







3. Export item:

Item of Export	Quantity (numbers)	Item of Import	Quantity recommended for unit production.
Suitcase Made of PP	19000	1. Polypropylene Co-polymer (BD265MO, BJ368MO, BE961MO,PP7033E3)	2.0547 kGS
(Octolite Expandable)		2. PU Coated Polyester Fabric (Lining) (GSM 80+/-10%)	1.7793 sq. meter
(75 cm)		3. Zipper No 5	Net +2%
		4. Slider No 5	Net to net
	5. Pull handle	Net to net	
		6. Wheels	Net to net
	-	7. TSA Lock	Net to net
	*	8. Zipper No 8	Net +2%
	in the second	9. Slider No 8	Net to net
		10. TPE Beading	Net +2%
		11. Metal Logo	Net to net

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:12/26/84-ALC3/2017	Party Name: ABHIKRITI IMPEX PVT. LTD.,	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
HQ File :01/84/050/00396/AM18/	RLA File :02/24/040/00189/AM18/	Lic.No/Date:0210208240 26.02.2018	Defer Date 21.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the CAD, sketch and measurement chart of the export product. It is observed that document submitted by the firm is not clear. Committee decided to ask the firm to submit the legible copy of documents for examination of the case. The case stands deferred for relisting on 21.06.2018.

	Case No.:15/26/84-ALC3/2017	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
55	HQ File :01/84/050/00399/AM18/	RLA File :05/23/040/00411/AM18/	Lic.No/Date:0510405760 28.02.2018	Defer Date: 21.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 21.06.2018.

Case No.:5/2/84-ALC3/2018	Party Name: ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
66 HQ File	RLA File	Lic.No/Date:0310819492	
:01/84/050/00011/AM19/	:03/94/040/00978/AM18/	01.03.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted

VI

₩¹

la

that firm has given import content of the raw material in the export product. Based on the Chartered Engineer's Certificate & the additional information furnished by the firm, the Committee decided to **ratify** the norms for the above advance authorisation as per DIPP written comments vide their F. No. 7/131/2018-TSW dated 09.05.2018 as under:

1. Export item

Item of Export	Quantity (numbers)	Item of Import	Quantity recommended for unit production
Suitcase Made of PP	25000	Polypropylene (Co-polymer Moulding Grade)	1.3335 kgs
(Non		2. Slider (Size Specification: - No. 5)	Net to net
Expandable)		3. Slider (Size Specification: - No. 8)	Net to net
(55 CM)		4. Zipper (Size Specification: - No. 5)	Net +2%
		5. Zipper (Size Specification: - No. 8)	Net +2%
		6. PU Coated Polyester Fabric (Lining) (GSM 80+/-10%)	1.232 sq. meter
		7. TSA Lock	Net to net
		8. Wheels	Net to net
		9. Pull Handle	Net to net

2. Export item

Item of Export	Quantity (numbers)	Item of Import	Quantity recommended for unit production
Suitcase Made of PP	25000	Polypropylene (Co-polymer Moulding Grade)	1.9635 kgs
(Non		2. Slider (Size Specification: - No. 5)	Net to net
Expandable)		3. Slider (Size Specification: - No. 8)	Net to net
(66 CM)		4. Zipper (Size Specification: - No. 5)	Net +2%
		5. Zipper (Size Specification: - No. 8)	Net +2%
		6. PU Coated Polyester Fabric (Lining) (GSM 80+/-10%)	1.463 sq. meter
		7. TSA Lock	Net to net
		8. Wheels	Net to net
		9. Pull Handle	Net to net

3. Export item

Item of Export	Quantity (numbers)	Item of Import	Quantity recommended for unit production
Suitcase Made of PP	25000	Polypropylene (Co-polymer Moulding Grade)	2.3835 kGS
(Non		2. Slider (Size Specification: - No. 5)	Net to net
Expandable)		3. Slider (Size Specification: - No. 8)	Net to net
(75 CM)		4. Zipper (Size Specification: - No. 5)	Net +2%
		5. Zipper (Size Specification: - No. 8)	Net +2%
		6. PU Coated Polyester Fabric (Lining) (GSM 80+/-10%)	1.991 Sq. meter

V

20

m

7. TSA Lock	Net to net
8. Wheels	Net to net
9. Pull Handle	Net to net

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:4/3/84-ALC3/2018	Party Name:PREMIER ENTERPRISES	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File	RLA File	Lic.No/Date:3510045296	
57 :01/84/050/00018/AM19/	:35/24/040/00034/AM18/	02.03.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation allowing the wastage of 5%. RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:6/2/84-ALC3/2018	Party Name:INSTA EXHIBITIONS PVT LTD	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310819638	Defer Date: 21.06.2018
:01/84/050/00012/AM19/	:03/94/040/00986/AM18/	08.03.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm given personal hearing not attended as the export product does not match the import fabric requirement. Committee decided to ask the firm to furnish the calculation of input requirement for each export item. The case stands deferred for re-listing on 21.06.2018.

	Case No.:2/2/84-ALC3/2018	Party Name:RISHI TECHTEX LIMITED	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
59	HQ File :01/84/050/00008/AM19/	RLA File :03/95/040/01053/AM18/	Lic.No/Date:0310819676 09.03.2018	Defer Date: 21.06.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 21.06.2018.

	Case No.:5/1/84-ALC3/2018	Party Name: CHANDRA MUKHI IMPEX LIMITED	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
60	HQ File :01/84/050/00005/AM19/	RLA File :02/24/040/00200/AM18/	Lic.No/Date:0210208275 15.03.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for. GSM should match in import and export.

RA concerned to take further necessary action subject to compliance of other usual conditions.

	Case No.:19/3/84-ALC3/2018	Party Name: AMRIT EXPORTS	Meet No/Date:4/84-	Approved
61		PVT. LTD.	ALC3/2018	
			24.05.2018	





HQ File	RLA File	Lic.No/Date:0210208281
:01/84/050/00033/AM19/	:02/24/040/00197/AM18/	16.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for. RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:18/3/84-ALC3/2018	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210208287	Defer Date: 21.06.2018
62 :01/84/050/00032/AM19/	:02/24/040/00199/AM18/	19.03.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD and sketch export item. The case stands deferred for relisting on 21.06.2018.

Case No.:6/1/84-ALC3/2018	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File	RLA File	Lic.No/Date:3110067006	
:01/84/050/00006/AM19/	:31/83/040/00168/AM18/	20.03.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation on repeat with AA No.3110066108 dated 04.04.2016 ratified in Meeting No.7/84-ALC3/2016 dated 07.07.2016. GSM should match in import and export

RA concerned to take further necessary action subject to compliance of other usual conditions.

	Case No.:15/3/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
64	HQ File :01/84/050/00029/AM19/	RLA File :05/24/040/00636/AM18/	Lic.No/Date:0510405944 21.03.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for as per CAD for Style: LF PEONIE SHAWCOLLAR. GSM should match in import and export RA concerned to take further necessary action subject to compliance of other usual conditions.

	Case No.:26/3/84-ALC3/2018	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
65	HQ File :01/84/050/00040/AM19/	RLA File :05/23/040/00517/AM18/	Lic.No/Date:0510406020 28.03.2018	Defer Date: 21.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD export item. The case stands deferred for re-listing on 21.06.2018.

Case No.:28/3/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:4/84- ALC3/2018	Approved
		24.05.2018	







HQ File RLA File Lic.No/Date:0510406045 :01/84/050/00042/AM19/ :05/24/040/00001/AM19/ 04.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for as per CAD (Style No. 4360363 & 17C50859). GSM should match in import and export

RA concerned to take further necessary action subject to compliance of other usual conditions.

	Case No.:9/3/84-ALC3/2018	Party Name:SARAT INDUSTRIES LIMITED	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
67	HQ File :01/84/050/00023/AM19/	RLA File :02/24/040/00005/AM19/	Lic.No/Date:0210208316 06.04.2018	Defer Date: 21.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD and sketch export item. The case stands deferred for relisting on 21.06.2018.

Case No.:10/3/84-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:4/84-ALC3/2018 24.05.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510406084	Defer Date: 21.06.2018
:01/84/050/00024/AM19/	:05/24/040/00010/AM19/	10.04.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has applied for prior fixation of norms under para 4.04(a) instead of para 4.03 of HBP.As prior approval was given for three export items though above AA has been issued for four export product. Firm is requested to confirm whether they have got issued the license in cases approved in Meeting No. 26/84/AM18 dated 28.03.2018 or require norm fixation under para 4.03 of HBP as per above AA. The case stands deferred for re-listing on 21.06.2018.

Case No.:11/3/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:4/84-ALC3/2018 24.05.2018	Approved
HQ File :01/84/050/00025/AM19/	RLA File :05/24/040/00008/AM19/	Lic.No/Date:0510406072 10.04.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for as per CAD (Style No. 4360533). GSM should match in import and export

RA concerned to take further necessary action subject to compliance of other usual conditions.

	Case No.:12/4/84-ALC3/2018	Party Name: KARAN LETEX LTD	Meet No/Date:4/84-ALC3/2018 24.05.2018	Approved
	HQ File	RLA File	Lic.No/Date:0610038859	
70	:01/84/050/00064/AM19/	:06/24/040/00003/AM19/	10.04.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for.

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:16/4/84-ALC3/2018	Party Name:RINKESH TEXTILES,	Meet No/Date:4/84- ALC3/2018	Approved
		24.05.2018	

Voe

2 2

HQ File	RLA File	Lic.No/Date:5210042599	
:01/84/050/00068/AM19/	:52/24/040/00049/AM18/	12.04.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for. GSM should match in import and export.

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:2/3/84-ALC3/2018	Party Name:SHYAMALI EXPORT,	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0410164206	Defer Date: 21.06.2018
:01/84/050/00016/AM19/	:04/24/040/00002/AM19/	13.04.2018	

- 72 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the following information:
 - i. Manufacturing process, stagewise wastage claimed and sample export item.
 - ii. Weight of Pouch and cord separately
 - iii. Calculation of requirement of input for making 1000 pieces for each category.

The case stands deferred for re-listing on 21.06.2018.

Case No.:33/3/84-ALC3/2018	Party Name:SHYAMALI EXPORT,	Meet No/Date:4/84-ALC3/2018 24.05.2018	Status: Deferred
HQ File:01/84/050/00047/AM19/	RLA File :04/24/040/00003/AM19/	Lic.No/Date:0410164207 13.04.2018	Defer Date: 21.06.2018

- **Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the following information:
 - i. Manufacturing process, stagewise wastage claimed and sample export item.
 - ii. Weight of Pouch and cord separately
 - iii. Calculation of requirement of input for making 1000 pieces for each category.

The case stands deferred for re-listing on 21.06.2018.

	Case No.:4/4/84-ALC3/2018	Party Name:JAI SREEM EXPORTS	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
74	HQ File :01/84/050/00056/AM19/	RLA File :32/24/040/00001/AM19/	Lic.No/Date:3210078453 13.04.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for.

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:3/4/84-ALC3/2018	Party Name:CONCEPT CLOTHING	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510406126	Defer Date: 21.06.2018
:01/84/050/00055/AM19/	:05/23/040/00018/AM19/	16.04.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to personal hearing to firm and representative of the firm may be asked to bring CAD and sample export item. The case stands deferred for re-listing on 21.06.2018.

VA

Ø 24

Case No.:5/4/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File	RLA File	Lic.No/Date:0510406144	
76:01/84/050/00057/AM19/	:05/24/040/00024/AM19/	18.04.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for as per CAD (Style No.726W526, 726W536, 728W476 & 726W443). GSM should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.

	Case No.:6/4/84-ALC3/2018	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
77	HQ File :01/84/050/00058/AM19/	RLA File :05/24/040/00032/AM19/	Lic.No/Date:0510406157 19.04.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for. GSM should match in import and export.

RA concerned to take further necessary action subject to compliance of other usual conditions.

	Case No.:2/4/84-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
78	HQ File :01/84/050/00054/AM19/	RLA File :05/24/040/00035/AM19/	Lic.No/Date:0510406189 20.04.2018	Defer Date: 21.06.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD and sketch export item. The case stands deferred for relisting on 21.06.2018.

	Case No.:1/4/84-ALC3/2018	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:4/84-ALC3/2018 24.05.2018	Approved
70	HQ File :01/84/050/00053/AM19/	RLA File :35/24/040/00002/AM19/	Lic.No/Date:3510045330 25.04.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation on repeat basis with AA No.3510045093 dated 13.01.2017 ratified in Meeting No. 12/84-ALC3/2017 dated 14.09.2017. RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:7/4/84-ALC3/2018	Party Name:FASHION ACCESSORIES	Meet No/Date:4/84-ALC3/2018 24.05.2018	Status: Deferred
HQ File :01/84/050/00059/AM19/	RLA File :05/23/040/00023/AM19/	2 4 2 4 2 2 4 2	Defer Date: 21.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow the personal hearing. Representative firm may be asked to bring sample export item along with justification of wastage claimed with stage wise wastage process flow chart. The case stands deferred for re-listing on 21.06.2018.

Vind

1/2

	Case No.:8/4/84-ALC3/2018	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
81	HQ File :01/84/050/00060/AM19/	RLA File :05/23/040/00029/AM19/	Lic.No/Date:0510406235 26.04.2018	Defer Date: 21.06.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 21.06.2018.

Case No.:9/4/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:4/84-ALC3/2018 Approved 24.05.2018
 HQ File :01/84/050/00061/AM19/	RLA File :05/24/040/00048/AM19/	Lic.No/Date:0510406257 27.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for as per CAD (Style No.726W447, 728W447, 726W446, & 727W446). GSM should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.

	Case No.:10/4/84-ALC3/2018	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2018 24.05.2018	Status: Deferred
83	HQ File :01/84/050/00062/AM19/	RLA File :05/24/040/00051/AM19/	Lic.No/Date:0510406262 27.04.2018	Defer Date: 21.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD and sketch export item. The case stands deferred for relisting on 21.06.2018.

Case No.:11/4/84-ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
HQ File	RLA File	Lic.No/Date:0510406321	
:01/84/050/00063/AM19/	:05/23/040/00053/AM19/	04.05.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for as per CAD (Style No.183075900W, 183075900X). GSM should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.

	Case No.:15/4/84-ALC3/2018	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:4/84- ALC3/2018 24.05.2018	Approved
85	HQ File :01/84/050/00067/AM19/	RLA File :30/24/040/00006/AM19/	Lic.No/Date:3010104328 11.05.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for. RA concerned to take further necessary action subject to compliance of other usual conditions.

Vis

95

MINUTES OF THE MEETING MANNUAL CASES CONSIDERED IN NC MEETING No.04/84/AM-19 DATED 24.05.2018

86

Case No. 44	M/s.Panorama Exports Pvt. Ltd.
NC M.No.04/84 AM-19 dt.24.05.2018	F.No. 01/84/162/00082/AM18/DES.V
	RA F.No. 05/27/039/00012/AM11

Request for insertion of Style Number not Mentioned in the Shipping Bill for redemption A/A No. No. 0510271112 dated 20.08.2010.

Decision: Committee considered the agenda alongwith relevant documents and heard the representative of the firm appeared for the personal hearing an noted that M/s Panorama Exports Pvt. Ltd. Faridabad vide their representation dated 15.05.2017 have requested for condonation of Style Number of the Export item not mentioned in the Shipping Bill by the Customs Authorities at the time of shipment made Annual Advance License No. 0510271112 dated 20.08.2010 issued vide F.No.05/27/039/00012/AM-11. Party accepted their mistake of not mentioning the Style number in the shipping bills. However, Committee decided to accepted the firm's request to accept the style numbers mentioned on invoices, co-relating the invoices having Style Number along with the packing list of export product as submitted by the firm. Accordingly, non mention of the style number is condoned for the purpose of the redemption.

RA concerned may take necessary action subject to compliance of other usual conditions

87.

Case No. 45	M/s. Bombay Rayon Fashions Ltd.
NC M.No.04/84 AM-19 dt.24.05.2018	F.NO.01/84/050/203AM-18/DES-V
Modification of adhoc norms against Advance	Authorization No.0310551331 dated 17.12.2009.

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted representation stating that consumption allowed by the Norms Committee is less than the SION. Committee observed that firm was allowed personal hearing for explanation of their case. Committee decided to allow another chance to firm for personal hearing and case is relisted for 21.06.2018.

88.

Case No. 46	M/s. Loyal Textile Mills Ltd.
NC M.No.04/84 AM-19 dt.24.05.2018	F.No. 01/84/050/00097/AM11/DES-V
RA F.No.11/24/040/00004/AM17	Adv. Authorisation No. 3510030745 dated 24.06.2010

Enhancement of input output norms for export of technical fabrics and garments with flame retardant finish against Advance Authorization No.3510030745 dated 24.06.2010.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has submitted the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Accordingly, Committee decided to modify the norms for the above advance authorization as applied for. Firm is requested to properly maintain the documents / records e.g. item wise Production and Consumption records of the export item under this advance authorisation as record shall be audited by a joint team of officers after a period of six months from the date of publication of this Minute on the website of DGFT.

RA concerned may take necessary action subject to compliance of other usual conditions.

M

27

M-

Case No. 47	M/s. Shivalik Exports.
NC M.No.04/84 AM-19 dt.24.05.2018	HQ File :01/84/162/062/AM18/ RLA File :05/24/040/00079/AM06/

Amendment in ratified norms against Advance Authorization No.0510158613 dated 30.05.2015.

Decision: M/s Shivalik Exports vide their representation dated 10.05.2017 have requested for modification of input output norms for Advance Authorization No.0510158613 dated 30.05.2015. Firms has withdrawn the request for modification of the Norms. Accordingly, Committee decided to close the case.

RA concerned may take further necessary action subject to compliance of other usual conditions.

90.

Case No. 48	M/s. Loyal Textile Mills Ltd.
NC M.No.04/84 AM-19 dt.24.05.2018	F.No. 01/84/050/00136/AM15/DES-V RA F.No.35/24/040/00020/AM14

Enhancement in quantities of chemical inputs for different fibres viz. Fibrec I, Fibrec –II and Fibrec –III against the Adv. Authorisation No. 3510041913 dated 20.08.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has submitted the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Accordingly, Committee decided to modify the norms for the above advance authorization as applied for. Firm is requested to properly maintain the documents / records e.g. item wise Production and Consumption records of the export item under this advance authorisation as record shall be audited by a joint team of officers after a period of six months from the date of publication of this Minute on the website of DGFT.

RA concerned may take necessary action subject to compliance of other usual conditions.

91.

Case No.49	M/s. Loyal Textile Mills Ltd.
NC M.No.04/84 AM-19 dt.24.05.2018	F.No. 01/84/162/137/AM14/DES-V
	RA F.No.35/24/040/00021/AM14

Enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510041910 dated 20.08.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has submitted the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Accordingly, Committee decided to modify the norms for the above advance authorization as applied for. Firm is requested to properly maintain the documents / records e.g. item wise Production and Consumption records of the export item under this advance authorisation as record shall be audited by a joint team of officers after a period of six months from the date of publication of this Minute on the website of DGFT.

RA concerned may take necessary action subject to compliance of other usual conditions.

92.

Case No. 50	M/s. Loyal Textile Mills Ltd.
NC M.No.04/84 AM-19 dt.24.05.2018	F.No. 01/84/050/00257/AM15/DES-V
	RA F.No.35/24/040/00019/AM15

Vis

15 28

le-

Enhancement in quantities of chemical inputs for different fibres viz. Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510044562 dated 20.10.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has submitted the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Accordingly, Committee decided to modify the norms for the above advance authorization as applied for. Firm is requested to properly maintain the documents / records e.g. item wise Production and Consumption records of the export item under this advance authorisation as record shall be audited by a joint team of officers after a period of six months from the date of publication of this Minute on the website of DGFT.

RA concerned may take necessary action subject to compliance of other usual conditions..

93.

Case No. 51	M/s. Loyal Textile Mills Ltd.
NC M.No.04/84 AM-19 dt.24.05.2018	F.No. 01/84/050/00013/AM15/DES-V
	RA F.No.35/24/040/00048/AM15

Enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv. Authorisation No. 3510043766 dated 13.03.2014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has submitted the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Accordingly, Committee decided to modify the norms for the above advance authorization as applied for. Firm is requested to properly maintain the documents / records e.g. item wise Production and Consumption records of the export item under this advance authorisation as record shall be audited by a joint team of officers after a period of six months from the date of publication of this Minute on the website of DGFT.

RA concerned may take necessary action subject to compliance of other usual conditions.

94.

Case No. 52	M/s. Loyal Textile Mills Ltd.
NC M.No.04/84 AM-19 dt.24.05.2018	F.No. 01/84/050/00360/AM15/DES-V
	RA F.No.35/24/040/00028/AM15

Enhancement of quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510044614 dated 15.12.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has submitted the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. Accordingly, Committee decided to modify the norms for the above advance authorization as applied for. Firm is requested to properly maintain the documents / records e.g. item wise Production and Consumption records of the export item under this advance authorisation as record shall be audited by a joint team of officers after a period of six months from the date of publication of this Minute on the website of DGFT.

RA concerned may take necessary action subject to compliance of other usual conditions.

95.

Case No. 53	M/s Mecord India Ltd
NC M.No.04/84 AM-19 dt.24.05.2018	F.No. 01/84/171/00024/AM18/DES.V
Fixation of SION for export product 'Dippe	
	as per agenda alongwith other relevant papers and noted







that firm has requested for fixation of SION for export product 'Dipped Nylon monofilament fabrics made out of N6/N66 monofilament yarn of 322 Denier (0.20mm dia to 724 Denier (0.30mm dia). Committee noted that documents have been forwarded to DIPP for comments and decided to await their comments. The case stands deferred for re-listing on 21.06.2018.

96.

Case No. 54	M/s RNR International
NC M.No.04/84 AM-19 dt.24.05.2018	F.No. 01/84/162/00024/AM15/DES.V
	RA F.No. 05/24/039/00034//AM14

Re-fixation of input output norms of of ladies Tunic and Ladies Caftan against annual advance License No.0510353444 dated 07.05.2013 and Annual Advance Authorization 0510380207 dated 25.02.2014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm's was requested to provide the CAD for examination of the case. However, firm has intimated that as the case is old and they have no CAD or other documents in this regard. Committee had allowed the personal hearing to firm for 24.05.2018 to explain their case. No representative from the firm attended the hearing. Committee decided to allow another opportunity to firm. The case stands deferred for re-listing on 21.06.2018.

97.

Case No. 55	M/s Shahi Exports Pvt. Ltd.
NC M.No.04/84 AM-19 dt.24.05.2018	F.No.01/84/162/00047/AM19/DES-V

Prior fixation of adhoc norms for export of Girls Jacket with Hood Made of 100% Nylon Printed PU Coated Woven Fabric GSM -114 (Tolerance + or -10%) (Style No.SY1092) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 17.05.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

98.

Case No. 56	M/s Shahi Exports Pvt. Ltd.
NC M.No.04/84 AM-19 dt.24.05.2018	F.No.01/84/162/00048/AM19/DES-V

Prior fixation of adhoc norms for export of Gents Jacket with Hood Made of 100% Polyester Knitted other Pile Fabric Assembled in layered with 100 % Polyester Woven Fabric GSM -310 (Tolerance + or -10%) (Style No.WM6045) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 17.05.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

Vis

1 30

Case No. 57	M/s Shahi Exports Pvt. Ltd.
NC M No 04/84 AM-19 dt 24 05 2018	F No 01/84/162/00049/AM19/DES-V

Prior fixation of adhoc norms for export of Ladies Jacket with Hood Made of 97% Cotton 3% Elastane Dyed Woven Fabric GSM -250 (Tolerance + or -10%) (Style No.344J2064) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 17.05.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

100.

Case No. 58	M/s Shahi Exports Pvt. Ltd.	
NC M.No.04/84 AM-19 dt.24.05.2018	F.No.01/84/162/00050/AM19/DES-V	

Prior fixation of adhoc norms for export of Girls Jumps Suits Made of 100% Nylon Dyed Pu Coated Woven Fabric GSM -105 with 100% Polyester Dyed Woven Fabric GSM-255 and 100% Polyester Dyed Fleece Knitted Fabric GSM-250 (Tolerance + or -10%) (Style No.SY1092) under special advance license scheme under para 4.04(a)1 FTP 2015-20

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 18.05.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

101.

Case No. 59	M/s Shahi Exports Pvt. Ltd.
NC M.No.04/84 AM-19 dt.24.05.2018	F.No.01/84/162/00051/AM19/DES-V

Prior fixation of adhoc norms for export of Boys Jacket with Hood Made of 93% Polyester 7% Elastane Bonded Dyed Knitted Fabric GSM 305 (Face:84% Polyester 16% Elastane Woven Fabric Back:100% Polyester Fleece Knitted Fabric) and 100% Polyester Dyed Woven Fabric GSM-120 (Tolerance + or – 10%) (STYLE NO.105299) under special advance license scheme under para 4.04(a)1 FTP 2015-20

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 18.05.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

RI

Ø

102.

Case No. 59	M/s Richa & Co.	
NC M.No.04/84 AM-19 dt.24.05.2018	F.No.01/84/162/00051/AM19/DES-V	
Request for Correction in ratified norms for the	AA No. 0510401095 dated 05.01.2017	

Decision: M/S Richa & Co vide their letter dated 14.05.2018 have requested for modification of adhoc norms fixation of norms as style No.IT9370 for export product serial no. 3&4.

Accordingly, Committee decided to add Style No. IT9370 to norms ratified in Meeting No. 1/84-ALC3/2018 dated 12.04.2018. Rest remains the same.

RA concerned may take further necessary action subject to compliance of other usual conditions.

103.

Case No. 61	M/s Richa Global Exports Pvt. Ltd.
NC M.No.04/84 AM-19 dt.24.05.2018	F.No.01/84/162/00052/AM19/DES-V
Prior fixation of adhoc norms for export of	Ladies Pullover of 97% Rayon 3% Spandex Yarn Dyed

Frior fixation of adhoc norms for export of Ladies Pullover of 97% Rayon 3% Spandex Yarn Dyed Knitted Fabric GSM-250 (Tolerance + or -10%) (STYLE NO.473782) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Richa Global Exports Pvt. Ltd. vide their letter dated 21.05.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

104.

Case No. 62	M/s Shahi Exports Pvt. Ltd.	
NC M.No.04/84 AM-19 dt.24.05.2018	F.No.01/84/162/00053/AM19/DES-V	

Prior fixation of adhoc norms for export of Girls Jacket with Hood Made of 100% Polyester PU Coated Printed Woven Fabric GSM 150 with 100% polyester Dyed Woven Fabric GSM 70 with 100% Polyester Dyed Woven Fabric GSM 70 and 100% Polyester Dyed Fleece Knitted Fabric GSM-140 (Tolerance + or -10%) (STYLE NO.122345) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 23.05.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

105.

Case No. 63	M/s Shahi Exports Pvt. Ltd.
NC M.No.04/84 AM-19 dt.24.05.2018	F.No.01/84/162/00054/AM19/DES-V
Prior fixation of adhoc norms for export of	of Ladies lacket with Hood Made of 1000/ Delvicator DIL

Prior fixation of adhoc norms for export of Ladies Jacket with Hood Made of 100% Polyester PU Coated Printed Woven Fabric GSM 80 with 100% polyester Dyed Woven Fabric GSM 197 with 100% Polyester Dyed Fleece Knitted Fabric GSM-140 with 100% Polyester Printed Woven Fabric GSM 700



32

and 100% Polyester Dyed Woven Fabric GSM-70 (Tolerance + or -10%) (STYLE NO.123693) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 23.05.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

106.

Case No. 64	M/s Shahi Exports Pvt. Ltd.	
NC M.No.04/84 AM-19 dt.24.05.2018	F.No.01/84/162/00055/AM19/DES-V	

Prior fixation of adhoc norms for export of Boys Jacket with Hood Made of 100% Polyester PU Coated Printed Woven Fabric GSM 150 with 100% polyester Dyed Woven Fabric GSM 70 with 100% Polyester Dyed Woven Fabric GSM 70 and 100% Polyester Dyed Fleece Knitted Fabric GSM 140 (Tolerance + or -10%) (STYLE NO.122344)under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 23.05.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

107.

Case No. 65	M/s Brightchoice Overseas	
NC M.No.04/84 AM-19 dt.24.05.2018	F.No.01/84/162/00056/AM19/DES-V	

Prior fixation of adhoc norms under special advance license scheme under para 4.04(a)1 <u>FTP 2015-20</u> in respect of following export products as under:

- 1. Mens Pants Made out of 100% Nylon Woven Fabric width 59 inch +/- 10%, GSM 182 +/- 10% (Item Style No. ADVP)
- 2. Mens Shorts Made out of 100% Nylon Woven Fabric width 59 inch +/- 10%, GSM 182 +/- 10% (Item Style No. ADVS)
- 3. Mens Pants Made out of 100% Nylon Woven Fabric width 59 inch +/- 10%, GSM 182 +/- 10% (Item Style No. BusPN)
- 4. Mens Shorts Made out of 100% Nylon Woven Fabric width 59 inch +/- 10%, GSM 182 +/- 10% (Item Style No. VUSSN)
- 5. Mens Pants Made out of 100% Nylon Woven Fabric width 59 inch +/- 10%, GSM 182 +/- 10% (Item Style No. CTP)
- 6. Mens Full Sleeve Shirts made out of 100% Nylon Woven Fabrics width: 57/59 inch (+/- 10%), GSM 115 (+/-10%)



1

Decision: M/S Brightchoice Overseas vide their letters dated 27.04.2018 and 10.05.2018 respectively have requested for fixation of norms for above said export product under Special Advance Authorisation on repeat basis. On examination of the case as per agenda along with other relevant papers, it observed that firm had submitted the application at office of Addl. DGFT, Mumbai and forwarded the copy of the same to the Norms Committee, DGFT HQrs, New Delhi. Applicant has applied for fixation of adhoc norms for six items and Forwarded maker report for five items. Since, the firm has already submitted that papers with RA, Mumbai for fixation of adhoc norms for the export product. Accordingly, Committee decided to close this case. RA concerned May take further necessary action subject to compliance of other usual conditions.

108

4/050/00429/AM17/
4/030/00429/AWII //
2/24/040/00148/AM17
):

Decision: Committee considered the case as per agenda alongwith other relevant papers and heard representative firm who appeared alongwith sample, CAD and wastage calculations before the Norms Committee. Committee after due deliberation decided to **ratify** the norms for the above advance authorisation as applied for. GSM Should match in import and export.

RA concerned to take further necessary action subject to compliance of other usual conditions

M